

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 7/9/NCLT/AHM/2020

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2020

Name of the Company:

Quality Packaging  
V/s  
Baid Industries Pvt Ltd

Section:

Section 9 of the Insolvency & Bankruptcy Code

**ORDER**

Learned PCS Ms. Richa Goyal appeared for the Operational Creditor.

Learned Counsel Ms. Khyati Punjabi appeared for the Corporate Debtor.

Learned Counsel for the Corporate Debtor undertakes to file Vakalatnama. It is to be filed within 7 days alongwith Board Resolution.

Corporate Debtor is directed to file reply within 7 days without fail by serving a copy to the Operational Creditor and Operational Creditor may file rejoinder (not more than three pages) within 7 days.

Matter to appear for further consideration on 03.11.2020.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Dated this the 1st day of September, 2020

PC

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)